

## **PRACTICE NOTE :- 34**

IT IS HEREBY notified for the information of the Advocates and the parties appearing in-person that:

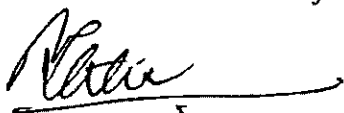
Advocates and parties in-person are hereby called upon to file, all pleadings and proceedings of all categories on Appellate Side and Original Side in the form of soft copies on the CD-R (Read Only)/DVD-R (Read Only) with an undertaking on paper in the following format:

***‘Certified that the soft copy filed herewith is a replica of the hard copy filed’*** of the Petition, annexures and certified copies in addition to hard copy as per the usual practice, w.e.f. 1 September 2013.

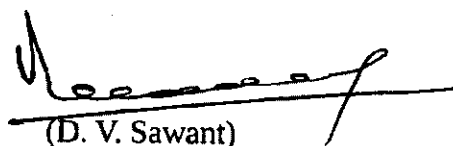
It is further notified that precedence will be given by the Hon’ble Court while listing/circulating the matters before the Court to such Petitions/matters in respect of which soft copies have been furnished.

The directions contained in Practice Note No. 33 dated 13 August 2013 in respect of specifications for filing of pleadings and proceedings will apply mutatis mutandis to all the proceedings.

Dated this 22<sup>nd</sup> day of August, 2013.



(Mangesh S. Patil)  
Registrar (Judl-I)  
High Court, Appellate Side,  
Bombay



(D. V. Sawant)  
Registrar (O.S.)/Prothonotary  
and Senior Master, High Court,  
Bombay Original Side,